

(c) The budget documents of ten States have so far been received in the Planning Commission. For these States, the position regarding deficit on revenue account for 1958-59 (at existing rates of taxation) additional taxation proposed for the year and deficit after taking credit for additional taxation are brought out in the Statement placed on the Table of Lok Sabha. [See Appendix VII, annexure No. 134.]

Export of Iron Ore

2595. Shri Achar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether a considerable quantity of iron ore is being exported from the ports of Mangalore, Karwar and other minor ports of Mysore State during the last three or four months;

(b) if so, what is the quantity of the ore so exported till now and to which countries;

(c) whether it is a fact that a considerable quantity of iron ore is lying in these ports for want of facilities for shipping; and

(d) if so, whether Government have any proposals to develop immediately any one of these ports as an all-weather port to facilitate the export of iron ore?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) Yes, Sir.

(b) Actual Exports of Iron Ore made through minor ports since July, 1957 upto 31st March, 1958 is as follows:

| Name of Port | Quantity (In Tons) | Exported |
|--------------|--------------------|---------------------------|
| 1. Mangalor | 7,200 | Cz.choslov k ¹ |
| 2. Kuwar | 22,053 | do. |
| 3. Hon var | 7,200 | Jap:n. |

(c) Some quantity is lying at ports due to recession in the market and also lack of adequate shipping facilities.

(d) Certain proposals are under consideration.

Displaced Persons in Punjab

2596. Shri Daljit Singh: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that certain Meo-muslim families who had gone to Pakistan and returned afterwards are rehabilitated in some districts of Punjab; and

(b) if so, the nature and details of their rehabilitation?

The Deputy Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) Yes.

(b) Orders for restoration of properties were passed in 5840 cases. Physical possession has also been given in all these cases, except in 61, who are being given alternative lands. The number of pending applications is now about 200 only.

Ambar Charkha

2597. Shri E. L. Reddy: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the educational training institutions are not supplied with Ambar Charkhas freely to give training in their arts and crafts sections;

(b) if so, whether Government consider these Training Institutions as suitable places for the dissemination of the knowledge and use of Ambar Charkhas; and

(c) the number of Ambar Charkhas so far supplied free of cost and the number and nature of institutions which received them?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir. However, separate training institutions have been set up for imparting instruction in the use of Ambar Charkhas.

(b) Yes, Sir. The Ambar Charkha programme is, however, primarily intended to achieve certain targets in de-centralised production of cloth and to provide employment to unemployed and under-employed persons. Accordingly Ambar charkhas are supplied on concessional terms to trained spinners for actual production.

(c) No Ambar charkha has been supplied to educational training institutions of the kind referred to in part (a) of the question.

Contribution to Government Journals

2598. Shri Arjun Singh Bhadani: Will the Minister of Information and Broadcasting be pleased to state:

(a) the rates of remuneration paid to authors for contributing to journals and publications of the Government of India;

(b) whether the rates of remuneration are different according to departments which publish them and the language of publication;

(c) if so, what are the reasons for this difference;

(d) whether the rates of remuneration to authors have been recently reduced;

(e) if so, in which journals has the reduction been effected and which are the journals not affected by it; and

(f) the reasons for this reduction?

The Minister of Information and Broadcasting (Dr. Keskar): (a) to (f). Information is being collected regarding rates and will be laid on the Table in due course.

Squatters Colonies in West Bengal

2599. Shri Ghosal: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of squatters colonies of displaced persons in West Bengal at present; and

(b) how many of such colonies have been regularised by Government so far?

The Deputy Minister of Rehabilitation and Minority Affairs (Shri F. S. Naskar): (a) 149 colonies.

(b) Upto 31st March, 1958, 67 colonies in full and 13 colonies in part had been regularised.

हिमाचल प्रदेश बड़ी जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम

२६००. श्री पद्म देव : क्या योजना मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश बड़ी जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम पूरी तरह से लागू कर दिया गया है ; और

(ख) यदि हां, तो १९५७-५८ में कितने कानूनकारों को भूमि पर स्वामित्व प्राप्त हुआ ?

योजना उपमंत्री (श्री इया० न० मिश्र) :

(क) हिमाचल प्रदेश बड़ी जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम, १९५३ दिनांक २६ जनवरी, १९५५ में लागू किया गया था। अधिनियम के लागू किये जाने के तुरन्त बाद भी जिलों के कुछ भूमिपतियों ने इस कानून की मान्यता के विरुद्ध सुप्रीम कोर्ट में याचिका लेख देना शुरू कर दिया। अब तक विभिन्न जिलों के १५६२ व्यक्तियों ने याचिका लेख दिया है और सुप्रीम कोर्ट ने अधिकारियों को इस अधिनियम के भीतर प्राथियों के विरुद्ध कोई कार्रवाई करने या उनकी सम्पत्ति पर अधिकार करने या किसी तरह से उनकी सम्पत्ति में दखल देने पर रोक लगाने का आदेश दे दिया है। फिर भी अधिनियम के उपबन्ध अन्य मामलों में लागू किये जा रहे हैं। मुद्रावजा अधिकारियों की सभी जिलों में नियुक्ति की गई है। कास्तकारों द्वारा स्वामित्व अधिकार लेने के सम्बन्ध में दायित्व किये गये ७१५५ मामलों में से १५२२ मामलों का फैसला हो चुका है।